

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 663 of 2025

In the matter of:

Shubham Verma

Applicant

Vs.

Central Pollution Control Board & Ors.

Respondents

Index

17.2.2026

S. No	Particulars	Page No.
1.	Reply on behalf of respondent no.1 Central Pollution Control Board (CPCB)in compliance to Hon'ble NGT order dated 23.12.2025 in O.A. No. 663/2025.	
2.	Annexure-R1-I- A copy of Graded Response Action Plan (GRAP).	
3.	Annexure-R1-II A copy of inspection report.	
4.	Annexure-R1-III A copy of letter dated 08.01.2026 issued by CAQM to C-DOT.	
5.	Annexure-R1-IV A Copy of the Environment (Protection) Amendment Rules, 2018.	
6.	Annexure-R1-V A copy of letter dated 19.01.2026 issued by CPCB to DPCC.	

Filed by



(Anuj Bhandari,Adv)

On behalf of Central Pollution Control Board

9873722187

Place: Delhi

Dated: 16.02.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 663 of 2025

In the matter of:

Shubham Verma

Applicant

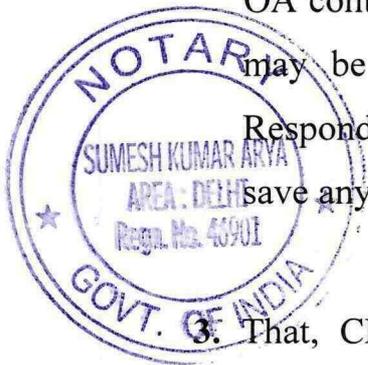
Vs.

Central Pollution Control Board & Ors.

Respondents

Reply on behalf of Respondent No. 1, Central Pollution Control Board (CPCB).

1. That, Hon'ble NGT vide order dated 23.12.2025 has sought the response of Central Pollution Control Board (hereinafter referred as "CPCB") in the instant matter. Thereby, the response is made in the instant Hon'ble NGT Original Application No. 663/2025 Shubham Verma Versus Central Pollution Control Board & Ors. (herein after referred to as "OA") in succeeding paragraphs.
2. That, at the outset, the answering respondent deny all claims, contentions, allegations and averments against answering respondent CPCB in the referred OA contrary to anything stated or submitted in this reply. Nothing in the OA may be deemed to have been accepted or admitted by the answering Respondent for want of a specific denial or on the ground of non-traverse, save any averment which has been expressly admitted hereinafter.
3. That, CPCB is constituted under The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and Control of Pollution) Act, 1974; The Air (Prevention and Control of Pollution) Act, 1981, and The Environment (Protection) Act, 1986.



4. That, the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) in every State/Union Territory have been constituted under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and are responsible for implementation of the provisions of both the Acts in their respective State/Union Territory.
5. That, the issues raised in the matter are about the construction activities involving alleged extensive demolition and construction of approximately 80 washrooms inside office campus of the applicant in Mehrauli, Delhi. It is further alleged that the construction activity had started from 22.11.2025 and is continuing inspite of the restriction imposed by GRAP-III and IV.

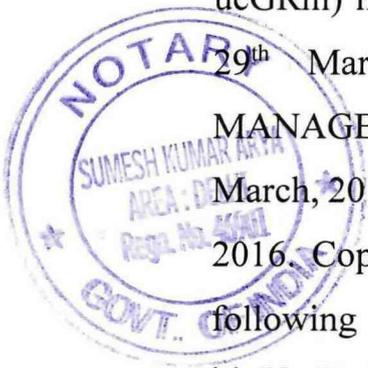
PRELIMINARY SUBMISSIONS: -

6. That, it is submitted that CAQM has revised Graded Response Action Plan (GRAP) which provides set of emergency response actions, to be implemented by identified agencies for reducing air pollution. Based on the prevailing air quality and air quality forecast, actions under different stages of GRAP are invoked by a sub-committee constituted by CAQM. It is further submitted that strict restrictions on certain categories of dust generating/ air pollution causing C&D activities in the entire NCR, as specified in GRAP, is imposed under Stage-III of GRAP, with some exceptions. Under Stage-IV of GRAP, the ban is extended to linear public projects such as highways, roads, flyovers, overbridges, power transmission, pipelines, telecommunication etc. Copy of GRAP is attached as **Annexure-R1-I**.
7. That, with reference to the specific case of site mentioned in O.A. No. 663/2025, i.e., the Centre for Development of Telematics (C-DOT), it is

submitted that CAQM vide email dated 29.12.2025 had requested CPCB to depute a Flying squad for on ground inspection and submit a comprehensive report to CAQM. In compliance of CAQM direction, inspection of the site was conducted by flying squad on 01.01.2026 and the inspection report was submitted to CAQM vide email dated 02.01.2026. Copy of the inspection report is attached as **Annexure-R1-II**.

8. That, it is further submitted that based on the inspection report, CAQM vide letter dated 08.01.2026 directed C-DOT to ensure that all ongoing and proposed renovation activities within the campus should strictly adhere to all the prescribed dust mitigation measures as per extant rules/guidelines/Directions issued by various authorities, and in compliance with GRAP directions. Copy of CAQM letter is attached as **Annexure-R1-III**.

9. That, in context of issues related to pollution from construction and demolition activity, it is also submitted that, such projects are required to follow the Construction and Demolition Waste Management Rules, 2016 (Available at: <https://cpcb.nic.in/displaypdf.php?id=d2FzdGUvQyZEX3J1bGVzXzIwMTYucGRm>) notified by Ministry of Environment, Forest & Climate Change on 29th March, 2016 and the guidelines titled "ENVIRONMENTAL MANAGEMENT OF C&D WASTES" prepared and issued by CPCB in March, 2017 in pursuant of the Rule 10 Sub-Rule 1(a) of the C&D W M Rules, 2016. Copy of the Guidelines is available on the Website of CPCB at the following link: <https://cpcb.nic.in/openpdffile.php?id=UmVwb3J0RmlsZXMvNTUyXzE1MTEyNjQwMTVfbWVkaWFwaG90bzQ2OTAucGRm>. The Guidelines promote an integrated approach to managing construction and demolition waste throughout the project duration to minimise environmental impacts.



Apart from above guidelines, construction and demolition projects may follow “Guidelines on dust mitigation measures in handling construction material and C&D wastes (November, 2017)” (Available at: <https://cpcb.nic.in/openpdffile.php?id=UmVwb3J0RmlsZXMvNTYxXzE1MTE5MzMzMzNzJfbWVkaWFwaG90bzEyNjcxLnBkZg==>) prepared by CPCB. The said guidelines address DUST abatement measures arising during handling of Construction material and C&D wastes on-site and off-site.

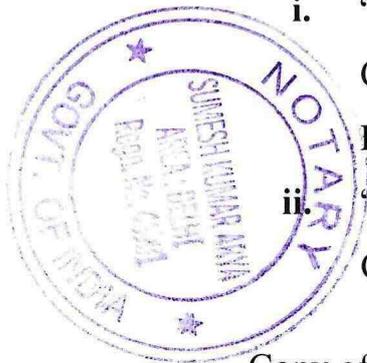
10. That further, such projects are required to follow “the Environment (Protection) Amendment Rules, 2018” (Available at: [http://egazette.nic.in/\(S\(fgkzchlxbbuydjwbmukq5gsl\)\)/SearchMinistry.aspx/](http://egazette.nic.in/(S(fgkzchlxbbuydjwbmukq5gsl))/SearchMinistry.aspx/)) notified by Central Government on 25th January, 2018 whereby following provisions have been notified:

- i. “Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance” and
- ii. “Mandatory Implementation of Dust Mitigation Measures for all Construction and Demolition Activities”.

Copy of the Environment (Protection) Amendment Rules, 2018 is attached as

Annexure-R1-IV

11. That, upon receipt of this Court matter, the Delhi Pollution Control Committee was requested by the answering respondent herein, vide letter dated January 19, 2026, to look into the matter, take necessary action, and submit the present status report. Response is awaited. Copy of the said letter is attached as **Annexure-R1-V.**

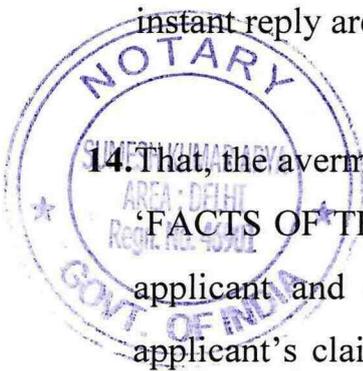


PARAWISE REPLY: -

12. That, the averments made in Paragraph No. 1 to 4 of the Application are about the applicant, address of applicant and respondents, about the alleged construction activities inside office campus of the respondent (C- DOT) in Mehrauli, Delhi inspite of the restriction imposed during GRAP-III restriction and its consequences on applicant and applicant's declaration with regard to filing of OA before Hon'ble NGT. In these context, submissions made at Paragraph Nos. 6 to 11 of the instant reply affidavit are reiterated and are not repeated herein for the sake of brevity.

13. That, the averments made in Paragraph No. 5 (5.1 to 5.11) under the heading 'FACTS OF THE CASE' are about alleged severe air pollution in NCR in November, 2025 and the restriction imposed by GRAP-III, the construction activities involving alleged extensive construction, demolition and renovation activities inside office campus of the respondent 4 in Mehrauli, Delhi inspite of the restriction imposed during GRAP-III and GRAP-IV, which causes alleged air pollution and develop various medical issues and affect personal life of the applicant, applicant's communication regarding same to senior officer of his office i.e. respondent no. 4 and further to various authorities and inaction in the matter. In these context, submissions made at Paragraph Nos. 6 to 11 of the instant reply are reiterated and are not repeated herein for the sake of brevity.

14. That, the averments made in Paragraph No. 5 (5.12 to 5.15) under the heading 'FACTS OF THE CASE' are about polluter pays principal as referred by the applicant and citation of Hon'ble Supreme Court Order in that context, applicant's claim on the basis of polluter pays principle, his prayer seeking justice and declaration in the same context which may be adjudicated by the Hon'ble Court and need no comments from this answering respondent.



15. That, with reference to the averments made under the heading "Grounds" in Paragraph No. 6 (6.1 to 6.8) and under the heading "PRAYER" in Paragraph No. 8 of the OA, the submissions made in the preceding paragraphs of the OA are re-iterated and are not repeated herein for the sake of brevity.
16. That, no comments are offered over the averments contained under the Heading "LIMITATION" in Paragraph No. 7 of the OA and the same may be adjudicated by the Hon'ble Tribunal.
17. The answering respondent craves leave of this Hon'ble Tribunal for filing additional reply, if required, in future.
18. That in view of the above submissions, it is respectfully prayed that, the CPCB/Respondent No. 01 shall abide by any orders or directions passed by Hon'ble NGT.



(Sharandeep Singh)
Scientist 'E'

Central Pollution Control Board
16.02.2026



ATTESTED



NOTARY PUBLIC, DELHI
GOVT. OF INDIA

16 FEB 2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 663 of 2025

In the matter of:

Shubham Verma

Applicant

Vs.

Central Pollution Control Board & Ors.

Respondents

I, **Sharandeep Singh**, aged about 45 years in the capacity of Scientist 'E', having office at the Delhi, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, do hereby solemnly affirm and sincerely state on oath as follows:

1. That, I, the deponent herein is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That, the accompanying reply may be read part and parcel of the present affidavit.
3. That, the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the records maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



Sharandeep

DEPONENT

शरणदीप सिंह / Sharandeep Singh
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION:

Verified at Delhi on this day of _____ 2026 that the contents above are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.


DEPONENT

शरजदीप सिंह / Sharandeep Singh
 वैज्ञानिक 'ई' / Scientist 'E'
 केंद्रीय प्रदूषण नियंत्रण बोर्ड
 Central Pollution Control Board
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
 (Mo Environment, Forest & Climate Change, Govt. of India)
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

**ATTESTED**


NOTARY PUBLIC, DELHI
 GOVT. OF INDIA

16 FEB 2026

**COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS**

**GRADED RESPONSE ACTION PLAN (GRAP)
FOR THE NATIONAL CAPITAL REGION (NCR)**

(Revision: 21.11.2025)

1. The GRAP for the entire NCR has been classified under 4 different stages of adverse air quality in Delhi viz. Stage – I ‘Poor’ (AQI 201 – 300), Stage – II ‘Very Poor (AQI 301-400), Stage – III ‘Severe’ (AQI 401-450) and Stage – IV ‘Severe +’ (AQI >450) respectively.
2. Based on the dynamic model and weather/ meteorological forecast by IMD / IITM on a day-to-day basis, actions under Stages I, II, III and IV of the GRAP shall be invoked in advance of the AQI of Delhi reaching to the projected levels of that stage, also provided that the higher projected AQI levels are likely to sustain for longer period.
3. Even if the AQI forecasts do not indicate the AQI of Delhi to be breaching a particular threshold and under extreme meteorological conditions or due to any episodic event the AQI breaches the threshold, that particular stage of the GRAP shall be invoked with immediate effect in respect of actions / measures that can be invoked immediately.
4. Restrictive actions undertaken as per previous stages shall be continued, in addition to the air pollution stage under which the restrictive actions are envisaged to be taken. For example, restrictive actions under the Stage III category, whenever invoked, shall be in addition to those under Stage I and II respectively and so on and so forth.
5. The Sub-Committee on GRAP constituted by the Commission shall meet frequently to plan for advance action and issue necessary orders for invoking various provisions of the GRAP, based on the prevalent air quality and the AQI forecast to be provided by IMD from time to time. The Sub-Committee shall also review the actions taken by various agencies responsible towards effective implementation of the GRAP.
6. The Chief Secretaries of NCR States and GNCTD shall frequently review the actions and implementation of the GRAP especially when the air quality falls or is likely to fall in the ‘Severe’ or ‘Severe +’ category (Stage III and beyond).
7. The Commission may decide upon any exceptions and additional measures to the schedule of the GRAP, under different air pollution categories i.e., Stages I to IV, as per the prevalent AQI and weather forecast.



Schedule under the GRAP for NCR

Stage I – ‘Poor’ Air Quality (DELHI AQI ranging between 201-300)	
Actions	Agencies responsible / Implementing Agencies
<p>1. Ensure proper implementation of Directions/ Rules/ guidelines on dust mitigation measures in Construction and Demolition (C&D) activities and sound environmental management of C&D waste.</p> <p>2. Ensure strict compliance of Direction Nos. 11-18 dated 11.06.2021 and do not permit C&D activities in respect of such projects with plot size equal to or more than 500 sqm which are not registered on the ‘web portal’ of the respective state / GNCTD and / or which do not fulfil the other requirements as per the above noted statutory directions, for remote monitoring of dust mitigation measures.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - Construction agencies and plot owners (both public & private).
<p>3. Ensure regular lifting of Municipal Solid Waste (MSW), Construction & Demolition (C&D) waste, and Hazardous wastes from dedicated dump sites and ensure that no waste is dumped illegally in open land areas.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All land-owning agencies - Construction agencies (both public & private).
<p>4. Carry out periodic mechanized sweeping and water sprinkling on roads and ensure scientific disposal of the dust collected in designated sites/landfills.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - Chief Executives of all road owning and maintaining agencies.

TRP

<p>5. Ensure that C&D materials & waste are properly stored/ contained, duly covered in the premises. Ensure transportation of C&D materials and C&D waste only through covered vehicles.</p> <p>6. Strictly enforce the statutory directions and yardsticks for use of anti-smog guns at C&D sites, in proportion to the total built-up area of the project under construction.</p> <p>7. Intensify use of anti-smog guns, water sprinkling and dust suppression measures in road construction / widening / repair projects and maintenance activities.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All construction agencies and plot owners (both public & private). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All construction agencies and plot owners (both public & private). - All road owning / maintenance agencies in NCR.
<p>8. Stringently enforce prohibition on open burning of bio-mass and municipal solid waste. Impose maximum EC upon violations in accordance with Hon'ble NGT's orders dated 04.12.2014 and 28.04.2015 in OA 21/2014.</p> <p>9. Strict vigil to ensure that there are no burning incidents in the landfill sites / dumpsites.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All land-owning agencies.
<p>10. Deploy traffic police for smooth traffic flow at all identified corridors with heavy traffic and congestion prone intersections.</p>	<ul style="list-style-type: none"> - Commissioner or Head of Traffic Police in Delhi and NCR towns.
<p>11. Strict vigilance and enforcement of PUC norms for vehicles.</p> <p>12. No tolerance for visible emissions – Stop visibly polluting vehicles by impounding and / or levying maximum penalty.</p>	<ul style="list-style-type: none"> - Commissioner or Head of Transport Department of Delhi and NCR States - Commissioner or Head of Traffic Police of Delhi and NCR towns.
<p>13. Strictly enforce the Hon'ble Supreme Court order on diversion of non- destined truck traffic for Delhi, through Eastern and Western Peripheral Expressways.</p>	<ul style="list-style-type: none"> - Head of Traffic Police of NCT of Delhi and NCR towns. - DMs /Dy Commissioners of NCT of Delhi / NCR towns - Municipal Commissioner of Corporations of NCT of Delhi and NCR towns.

<p>14. Strictly enforce NGT / Hon'ble SC's order on overaged diesel / petrol vehicles and as per extant statutes.</p>	<ul style="list-style-type: none"> - Commissioner or Head of Transport Department of Delhi and NCR States - Commissioner or Head of Traffic Police of Delhi and NCR towns.
<p>15. Ensure strict penal/ legal action against non-compliant and illegal industrial units.</p> <p>16. Stringently enforce all pollution control regulations in Industries, brick kilns and hot mix plants etc. - strict compliance of the prescribed standards of emissions.</p> <p>17. Ensure that only approved fuels are used by the industries in NCR including in brick kilns and hot mix plants and enforce closure in case of violations, if any.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - District Magistrates / Deputy Commissioners of NCT of Delhi / NCR Towns - Commissioners of Urban Local Bodies in Delhi and NCR towns.
<p>18. Stringently enforce emission norms in thermal power plants and strict actions be taken against non-compliance.</p>	<ul style="list-style-type: none"> - Plant in- charge of Power Plants located within 300 km radius of Delhi. - Chairpersons – CPCB, DPCC, SPCBs (NCR).
<p>19. Strictly enforce Hon'ble Courts / Tribunal orders regarding ban on firecrackers.</p>	<ul style="list-style-type: none"> - Commissioner of Police of Delhi & IG / DIG / SP of NCR towns or Officer In charge of Licensing. - DMs/ DCs of respective districts in NCR. - Chief controller of Explosives, Petroleum and Explosive Safety Organizations (PESO).
<p>20. Ensure regular lifting and proper disposal of industrial waste from industrial and non-development areas.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners/ Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All land-owning agencies. - District Magistrate / Deputy Commissioners in NCR.
<p>21. DISCOMs to minimise power supply interruptions in NCR.</p>	<ul style="list-style-type: none"> - Head of Power distribution companies in NCR.
<p>22. Ensure that diesel generator sets are not used as regular source of power supply.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - DMs/ DCs of respective districts of NCR.

<p>23. Strictly enforce the extant ban on coal / firewood as fuel in Tandoors in Hotels, Restaurants and open eateries.</p> <p>24. Ensure hotels, restaurants and open eateries use only electricity / gas-based / clean fuel - based appliances.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns. - Chairpersons – CPCB, DPCC, SPCBs (NCR).
<p>25. Information dissemination including through social media and bulk SMS etc. Mobile Apps to be used to inform people about the pollution levels, contact details of control room, enable them to report polluting activities / sources to the concerned authorities and inform them about actions that would be taken by Government.</p>	<ul style="list-style-type: none"> - ACS/ Pr. Secretary/ Secretary, Dept. of Environment, GNCTD and NCR States. - Chairpersons – CPCB, DPCC, SPCBs (NCR).
<p>26. Ensure quick actions for redressal of complaints on 311 APP, Green Delhi App, SAMEER App and other such social media platforms to curb polluting activities.</p>	<ul style="list-style-type: none"> - Head of Urban Local Bodies in NCR towns. - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Construction agencies, land owning agencies, Development agencies and all other concerned implementing agencies.
<p>27. Encourage offices to start unified commute for employees to reduce traffic on road.</p>	<ul style="list-style-type: none"> - State Governments in NCR and GNCTD.
<p>28. Ensure uninterrupted power supply to discourage use of alternate power Generating sets/ equipment (DG sets etc.).</p>	<ul style="list-style-type: none"> - Additional Chief Secretary / Principal Secretary (Power), NCR State Governments / GNCTD - Head of Power Distribution Companies of Delhi and NCR Districts.
<p>29. Synchronize traffic movements and deploy adequate personnel at intersections / traffic congestion points for smooth flow of traffic.</p>	<ul style="list-style-type: none"> - Commissioner or Officer in charge - Traffic Police of Delhi and NCR towns.
<p>30. Alert in newspapers / TV / radio to advise people about air pollution levels and Do's and Don'ts for minimizing polluting activities.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR).
<p>31. Augment public transport services through CNG/ electric buses and metro services by</p>	<ul style="list-style-type: none"> - NCR State Governments.

<p>inducting additional fleet and increasing the frequency of service. Introduce differential rates to encourage off – peak travel.</p>	<ul style="list-style-type: none"> - Principal Secretary, Department of Transport. of NCT of Delhi and NCR State Govts. - Delhi Transport Corporation (DTC). - State Transport Corporation in NCR towns. - Delhi Integrated Multi – Model Transit System Ltd. (DIMTS). - Delhi Metro Rail Corporation (DMRC).
<p>CITIZEN CHARTER</p>	<ul style="list-style-type: none"> • Keep engines of your vehicles properly tuned. • Maintain proper tyre pressure in vehicles. • Keep PUC certificates of your vehicles up to date. • Do not idle your vehicle, also turn off the engine at red lights. • Prefer hybrid vehicles or EVs to control vehicular pollution. • Do not litter / dispose wastes, garbage in open spaces. • Report air polluting activities through 311 App, Green Delhi App, SAMEER App etc. • Plant more trees. • Celebrate festivals in an eco-friendly manner – avoid firecrackers. • Do not drive/ply end of life/ 10/15 years old Diesel/Petrol vehicles.

JKP.

Stage II – ‘Very Poor’ Air Quality (DELHI AQI ranging between 301-400)	
Actions	Agencies responsible / Implementing Agencies
<p>1. Carry out mechanical/ vacuum sweeping and water sprinkling of the identified roads on a daily basis. Enhance the number of shifts / hours of deployment of such machines to further intensify mechanised sweeping.</p> <p>2. Ensure daily water sprinkling along with dust suppressants, preferably before peak traffic hours, on roads and right of ways especially at hotspots, heavy traffic corridors and ensure proper disposal of the collected dust in designated sites/ landfills.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - Chief Executives of all road owning and maintaining agencies. - Commissioner of Traffic Police of Delhi & NCR towns to identify roads with heavy traffic and provide information to respective Municipal Commissioners / Head of Municipal Bodies.
<p>3. Intensify inspections for strict enforcement of dust control measures at C&D sites.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.
<p>4. Ensure focussed and targeted action for abatement of air pollution in all identified hotspots in NCR. Intensify remedial measures for the predominant sector(s) contributing to adverse air quality in each of such hotspots.</p>	<ul style="list-style-type: none"> - State Govts. in NCR and GNCTD. - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.

JKP

5. Strictly implement the following Schedule for regulated operations of DG sets across all sectors in the NCR including Industrial, Commercial, Residential etc. in accordance with Direction No. 76 dated 29.09.2023.

Capacity Range of DG sets	System to be adopted for control of emissions	Regulations for use
Power generating sets of all capacities running on LPG/ Natural Gas/ Bio-gas/Propane/Butane	None	No restrictions
Power generating sets up to 800 kW (1000 kVA) capacity to standards as per MoEFCC notification No. GSR 804 (E) dated 03.11.2022	None	No restrictions.
DG sets to older specifications / standards		
800 kW (1000 kVA) and above	Any emission control system/mechanism, however subject to compliance of the prescribed emission standards in Direction no. 76	No restrictions
41 kW (51 kVA) to less than 800 kW (1000 kVA)	Dual fuel mode OR Retro-fitted ECDs through certified agencies	No restrictions
19 kW (23 kVA) to less than 41 kW (51 kVA)	Dual fuel mode	No restrictions Note: DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for prescribed emergency services. *
Portable DG sets below 19kW (23 kVA)	Presently no specific means of emission control are available in this category / capacity range of DG sets.	Not to be generally permitted. Permitted only for the prescribed emergency services. *

- Chairpersons – CPCB, DPCC, SPCBs (NCR).
- Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.
- District Magistrates / Deputy Commissioners of NCR States and GNCTD.

<p>* Emergency services:</p> <p>(i) Only for operating elevators / Escalators / travelators</p> <p>(ii) Medical Services (Hospital / Nursing Home/ Health care facilities).</p> <p>(iii) Railway Services / Railway Stations.</p> <p>(iv) Metro Rail Corporation & MRTS Services.</p> <p>(v) Airports and Inter-State Bus Terminals.</p> <p>(vi) Sewage Treatment Plants.</p> <p>(vii) Water pumping Stations.</p> <p>(viii) Projects related to national security, defence & of national importance.</p> <p>(ix) Telecommunications and IT/ data services.</p>	
<p>6. Enhance vehicle parking fees to discourage private transport.</p>	<ul style="list-style-type: none"> - Chief Secretary and Principal Secretary, Urban Local Bodies of NCR States and GNCTD. - Commissioners of Urban Local Bodies in Delhi and NCR towns.
<p>7. Resident Welfare Associations to necessarily provide electric heaters to staff engaged in security, sanitation, horticulture and other miscellaneous services to avoid open Bio-Mass/ MSW burning during winters.</p>	<ul style="list-style-type: none"> - Resident Welfare Associations.
<p>8. Do not permit inter-state buses from NCR states, other than EVs / CNG / BS-VI Diesel, to enter Delhi (excluding buses / Tempo Travellers operated with All India Tourist Permit).</p>	<ul style="list-style-type: none"> - Commissioners or head of Transport Department in GNCTD/ NCR States - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>9.</p> <p>(i) GNCTD and NCR State Governments to stagger timings for public offices and municipal bodies in the National Capital Territory of Delhi and the districts of Gurugram, Faridabad, Ghaziabad and Gautam Buddh Nagar.</p>	<ul style="list-style-type: none"> - NCR State Governments and Central Government

(ii) State Governments may take a decision to stagger timings for public offices and municipal bodies in other areas of NCR.	
10. Central Government may take a decision on staggering of timings of Central Government offices in Delhi – NCR.	- Central Government
CITIZEN CHARTER	<ul style="list-style-type: none"> People to use public transport and minimize use of personal vehicles. Use technology, take less congested route even if slightly longer. Regularly replace air filters at recommended intervals in your automobiles. Avoid dust generating construction activities during months of October to January. Avoid open burning of solid waste and bio-mass.

JKP

**Stage III – ‘Severe’ Air Quality
(DELHI AQI ranging between 401-450)**

Actions	Agencies responsible / Implementing Agencies
<p>1. Construction & Demolition activities:</p> <p>(i) Enforce strict restrictions on the following categories of dust generating/ air pollution causing C&D activities in the entire NCR:</p> <ul style="list-style-type: none"> • Earthwork for excavation and filling including boring & drilling works. • Piling works. • All demolition works. • Laying of sewer line, water line, drainage and electric cabling etc. by open trench system. • Brick / masonry works. • Operation of RMC batching plant. • Major welding and gas-cutting operations. <i>Minor welding activities for MEP works (Mechanical, Electrical and Plumbing) to be, however, permitted.</i> • Painting, polishing and varnishing works etc. • Cement, Plaster / other coatings, except for minor indoor repairs/maintenance. • Cutting / grinding and fixing of tiles, stones and other flooring materials, except for minor indoor repairs/maintenance. • Road construction activities and major repairs. • Transfer, loading / unloading of dust generating materials like cement, fly-ash, bricks, sand, murrum, pebbles, crushed stone etc. anywhere within / outside the project sites. • Movement of vehicles carrying construction materials on unpaved roads. • Any transportation of demolition waste. 	<ul style="list-style-type: none"> - NCR State Governments and GNCTD - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.

<p>(ii) All construction related activities, other than those listed under 1(i) above, which are relatively less polluting / less dust generating shall be permitted to be continued in the NCR, subject to strict compliance of the C&D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time.</p> <p>(iii) All C&D related activities, including those under 1(i) above, shall be continued to be permitted only for the following categories of projects, however subject to strict compliance of the C&D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time:</p> <p>(a) Projects for Railway services and stations (b) Projects for Metro Rail Services and stations (c) Airports and Inter State Bus Terminals (d) National security/ defence related activities/ projects of national importance; (e) Hospitals/ health care facilities (f) Linear public projects such as highways, roads, flyovers, over bridges, power transmission/ distribution, pipelines, tele-communication services etc. (g) Sanitation projects like sewage treatment plants and water supply projects etc. (h) Ancillary activities, specific to and supplementing the above project categories.</p>	
<p>2. Close down operations of stone crushers in the entire NCR.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR) - Commissioner of Police - Delhi and DG of Police of NCR States - District Magistrates / Deputy Commissioners of respective districts in Delhi and NCR States.

TRP .

<p>3. Close down all mining and associated activities in the entire NCR.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - District Magistrates / Deputy Commissioners of respective districts in NCR. - Commissioner of Police - Delhi and IG / DIG / SP of NCR towns.
<p>4. NCR State Govts. / GNCTD to impose strict restrictions on plying of BS III petrol and BS IV diesel LMVs (4 wheelers) in Delhi and in the districts of Gurugram, Faridabad, Ghaziabad and Gautam Budh Nagar.</p> <p>Note: Persons with Disabilities shall be permitted to ply BS – III Petrol / BS – IV Diesel LMVs, provided that these are specifically adopted for them and are run only for their personal use.</p>	<ul style="list-style-type: none"> - State Governments in NCR and GNCTD. - Commissioner or Head of Transport Department - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>5. GNCTD to impose strict restrictions on plying of Delhi - registered Diesel operated Medium Goods Vehicles (MGVs) to BS-IV standards or below, in Delhi, except those vehicles carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> - State Governments in NCR and GNCTD. - Commissioner or Head of Transport Department - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>6. GNCTD to not permit BS-IV and below diesel operated LCVs (goods carriers), registered outside Delhi, to enter Delhi, except those carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> - State Governments - Transport Commissioners, GNCTD/ NCR States - Commissioners / Head of Urban Local Bodies in Delhi-NCR towns. - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>7.</p> <p>(i) State Govts. in the NCR and the GNCTD to mandatorily conduct classes in schools for children up to class V in a “Hybrid” mode i.e., both in physical and online mode (wherever online mode is feasible) in the territorial jurisdiction of the NCT of Delhi and in the districts of Gurugram,</p>	<ul style="list-style-type: none"> - State Governments of NCR & GNCTD.

<p>Faridabad, Ghaziabad and Gautam Buddh Nagar.</p> <p>(ii) The NCR State Governments may also consider conducting classes for students up to Class V in a “Hybrid” mode as above in other areas in NCR.</p> <p>Note: The option to exercise the online mode of education, wherever available, shall vest with the students and their guardians.</p>	
<p>8. NCR State Governments / GNCTD to take a decision on allowing public, municipal and private offices to work on 50% strength and the rest to work from home.</p>	<p>- State Governments of NCR & GNCTD.</p>
<p>9. Central Government may take appropriate decision on permitting work from home for employees in central government offices.</p>	<p>- Central Government (DoPT).</p>
<p style="writing-mode: vertical-rl; transform: rotate(180deg);">CITIZEN CHARTER</p>	<ul style="list-style-type: none"> • Walk or use cycles for small distances. • Choose a cleaner commute. Share a ride to work or use public transport. • People, whose positions allow working from home, may work from home. • Do not use coal and wood for heating purpose. • Individual house owners may also provide electric heaters to security / other staff employed by them to avoid open burning of bio-mass / wood / MSW. • Combine errands and reduce trips.

JKP .

**Stage IV – ‘Severe +’ Air Quality
(DELHI AQI > 450)**

Actions	Agencies responsible / Implementing Agencies
<p>1. Stop entry of truck traffic into Delhi (except for trucks carrying essential commodities/ providing essential services. All LNG/ CNG / Electric/ BS-VI Diesel trucks) shall however be permitted to enter Delhi.</p>	<ul style="list-style-type: none"> - State Governments - Transport Commissioners, GNCTD/ NCR States - Commissioners / Head of Urban Local Bodies in Delhi-NCR towns. - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>2. Enforce strict ban on plying of Delhi - registered diesel operated BS-IV and below Heavy Goods Vehicles (HGVs) in Delhi, except those carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> - State Governments of NCR & GNCTD - Transport Commissioners, GNCTD/ NCR States. - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>3. Ban C&D activities, as in the GRAP Stage- III, also for linear public projects such as highways, roads, flyovers, overbridges, power transmission, pipelines, tele-communication etc.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs - Commissioners / Chief Engineers of Urban Local Bodies in Delhi - NCR towns. - Nodal officers of road owning agencies (dust control and management cells).
<p>4. (i) State Govts. in the NCR and the GNCTD to mandatorily conduct classes in schools for children even for higher classes i.e. from class VI to IX and XI in a “Hybrid” mode i.e., both in physical and online mode (wherever online mode is feasible) in the territorial jurisdiction of the NCT of Delhi and in the districts of Gurugram, Faridabad, Ghaziabad and Gautam Buddh Nagar.</p>	<ul style="list-style-type: none"> - State Governments of NCR & GNCTD.



<p>(ii) The NCR State Governments may also consider conducting classes for students as above in a “Hybrid” mode in other areas in NCR.</p> <p>Note: The option to exercise the online mode of education, wherever available, shall vest with the students and their guardians.</p>	
<p>5. State Governments may consider additional emergency measures like closure of colleges/ educational institutions and closure of non-emergency commercial activities, permitting running of vehicles on odd-even basis of registration numbers etc.</p>	<p>- State Governments of NCR & GNCTD.</p>
<p>CITIZEN CHARTER</p>	<ul style="list-style-type: none"> • Children, elderly and those with respiratory, cardiovascular, cerebrovascular or other chronic diseases to avoid outdoor activities and stay indoors, as much as possible. If required to move outdoors, they are advised to wear mask.

JKP

112

Background

The matter pertains to Original Application (OA) No. 663 of 2025 filed by Sh. Shubham Verma (Applicant) against Central Pollution Control Board & Others (Respondents), before the Hon'ble NGT Principle Bench, Delhi.

In the said OA, the applicant has alleged that Respondent No. 4 (i.e Centre for Development of Telematics) is proceeding with the construction involving extensive demolition and construction activities inside its office campus for approximately 80 washrooms. The construction activity had started from 22.11.2025 and is continuing inspite of the restriction imposed by GRAP-III and IV. It was further submitted that the applicant has two-month-old infant daughter who is facing serious health issues and the applicant is also suffering from allergic bronchitis and is compelled to stay away from his daughter. On account of health complications suffered by the applicant and the medical expenses incurred on this account, the applicant has claimed the compensation of Rs. 7,11,000/- in this OA.

The Hon'ble NGT, Principal Bench, vide order dated 23.12.2025, directed as under:
"The Respondent No. 3 – CAQM is directed to consider the complaint of the Applicant dated 22.11.2025, carry out the ground verification, ascertain violation and take appropriate remedial and punitive action in accordance with law within a period of 10 days from the date of receipt of a copy of this order"

In compliance of the above order, undersigned was directed by CAQM to carry out inspection . The inspection order issued by CAQM is enclosed as **Annexure-1**.

Accordingly, in compliance with the directions of the Hon'ble NGT, the Flying Squad Team No. 4 visited the Centre for Development of Telematics (C-DOT) campus, Mehrauli, New Delhi, on 01.01.2026.

The observations made by the Flying Squad during the inspection are submitted in the prescribed inspection report format of CAQM and is enclosed as **Annexure-2**.

(Puneet Tyagi)
Scientist B, CPCB
Team No. 4 (Flying Squad, CAQM)
E mail: puneettyagi.cpcb@gov.in

113

From: Mr. Ajay Kumar <ajaykumar.cpcb@gov.in>To: "Puneet Tyagi" <puneett_agi.cpcb@gov.in>Cc: "PRASOON GARGAVA" <prasoon.cpcb@nic.in>, "Pankaj Agarwal" <pagarwal.cpcb@gov.in>, "Ritesh Prasad Gurung" <rpgurung.cpcb@nic.in>, "Ankush Tewani" <ankush.cpcb@nic.in>, "gyanendra30" <gyanendra.30@gov.in>, "Gautam Kumar Sharma" <gautam.cpcb@gov.in>, "riya030302" <riya030302@gmail.com>

Date: Wed, 31 Dec 2025 12:00:57 +0530

Subject: Fwd: NOTICE for the Applicant in Original Application No. 663/2025 🌿

===== Forwarded message =====

Sir,

With reference to the trailing mail, I am directed to inform that Sh. Puneet Tyagi, Scientist 'B', IPC-II, shall carry out the said inspection and submit the report to CAQM at the earliest please.

Regards,

Ajay Kumar

Scientist-B

Air Quality Management Division

Central Pollution Control Board, Delhi

===== Forwarded message =====

From: Gyanendra Kr. Yadav <gyanendra.30@gov.in>To: "CPCB Div" <aqm.cpcb@gov.in>, "pagarwal.cpcb" <pagarwal.cpcb@gov.in>, "Ankush Tewani" <ankush.cpcb@nic.in>Cc: "CAQM ETF Cell" <caqm.etf-moefcc@gov.in>, "Tarun Pithode" <mzcaqm-moefcc@gov.in>, "Ajay Kumar" <ajaykumar.cpcb@gov.in>, "rpgurungcpcb" <rpgurung.cpcb@nic.in>

Date: Mon, 29 Dec 2025 21:09:17 +0530

Subject: Fwd: NOTICE for the Applicant in Original Application No. 663/2025 🌿

===== Forwarded message =====

Sir,

Please refer to the order of Hon'ble NGT (copy enclosed). CAQM has been directed to ".....carry out the ground verification, ascertain violation and take appropriate remedial and punitive action in accordance with law...."

Accordingly, it is requested to direct the Flying squad for on ground inspection and submit a comprehensive report to CAQM at the earliest please.

Gyanendra Yadav

Under Secretary

Commission for Air Quality Management

===== Forwarded message =====

From: Ritesh Prasad Gurung <rpgurung.cpcb@nic.in>To: "Gyanendra Kr. Yadav" <gyanendra.30@gov.in>

Date: Mon, 29 Dec 2025 17:55:14 +0530

Subject: Fwd: NOTICE for the Applicant in Original Application No. 663/2025 🌿

===== Forwarded message =====

Gyan,

Pls have the inspection conducted as per the order.

Regards

Ritesh Prasad Gurung
Scientist E

23

26

Commission for Air Quality Management in NCR and Adjoining Areas

114

===== Forwarded message =====

From: Vaibhav Kandpal <vaibhav.kandpal@gov.in>
 To: "Ritesh Prasad Gurung" <rpgurung.cpcb@nic.in>
 Cc: "RAM AGRAWAL" <rk.agrawal69@gov.in>, "Ashutosh Rai" <ashutoshrai.1594@gov.in>, "Vishal Tripathi" <vishal.tripathi019@gov.in>
 Date: Mon, 29 Dec 2025 17:03:32 +0530
 Subject: Fwd: NOTICE for the Applicant in Original Application No. 663/2025 🌲

===== Forwarded message =====

For needful action, please.

Regards,

Vaibhav Kandpal
 Assistant Legal Advisor
 Commission for Air Quality Management
 In National Capital Region and Adjoining Areas,
 17th Floor, Jawahar Vyapar Bhawan (STC Building),
 Tolstoy Marg, New Delhi-110001

===== Forwarded message =====

From: CAQM NCR <caqm-ncr@gov.in>
 To: "Vaibhav Kandpal" <vaibhav.kandpal@gov.in>
 Date: Mon, 29 Dec 2025 16:54:04 +0530
 Subject: Fwd: NOTICE for the Applicant in Original Application No. 663/2025 🌲

===== Forwarded message =====

Regards
 Arjun Singh,
 PS to Dir. (Tech.)

===== Forwarded message =====

From: न्यायिक अनुभाग Judicial Section <judicial-ngt@gov.in>
 To: "mansichahal104" <mansichahal104@gmail.com>, "shubhamverma2k10" <shubham.verma2k10@gmail.com>
 Cc: "CPCB" <mncb.cpcb@nic.in>, "K.S Jayachandran" <msdpcc@nic.in>, "CAQM NCR" <caqm-ncr@gov.in>, "register" <register@cdot.in>
 Date: Mon, 29 Dec 2025 16:47:18 +0530
 Subject: NOTICE for the Applicant in Original Application No. 663/2025 🌲

===== Forwarded message =====

Respected Sir/Madam,

I am directed to send the Notice, Order **Date of hearing: 23/12/2025** in Original Application No. 663/2025 Shubham Verma Applicant Versus Central Pollution Control Board & Ors. Respondent(s). for your kind perusal & necessary action.

It is also intimated have that, henceforth no pleadings/ report/ documents etc in pending case will be accepted except through E-filing module of NGT.

Pleadings/ report/ documents, etc. filed through E-mail will not be taken on record, unless otherwise directed.

NOTE:- The Applicant is directed to serve the Notice & copy of Petition to respondents and file affidavit of service on or before the next date of hearing.

भवदीय / Regards 🌲

24

27

115

Annexure-2

FORMAT FOR INSPECTION REPORT BY FLYING SQUADS (C&D Site)

Team No.: 4

Date of inspection: 01.01.2026

1.	Name of Unit / Entity	Centre for Development of Telematics
2.	Name of MD / Director / Manager / Owner	Akshita Gupta Manager Legal
3.	Full postal address	C-DOT Campus, Mehrauli, New Delhi 110030
4.	i. Landline Number ii. Mobile Number	+91-11-26598818 Ext : 8818 9958694382
5.	Email Id	akshitag@cdot.in
6.	Plot Size of construction	2500 m ² (No new structure to be constructed , only upgradation & renovation of Washrooms, as per Work Order)
6(i)	Whether registered on Web Portal of respective SPCB	No (may not be applicable, since no new structure is being constructed)
6(ii)	Whether Self-certification of the project has been done	No
6(iii)	Whether PM 2.5 & 10 sensors installed at the site	No
6(iv)	Whether cameras for 360-degree video fencing installed at the site	No
7.	Physical Compliance of Self-certification	
7(i)	Total area of construction	2500 m ² (No new structure to be constructed , only Upgradation & renovation

116

		of Washrooms, as per Work Order)
7(ii)	Total No. of anti-smog guns	Not Applicable
8.	Other gross non-conformities / non-compliances observed (Wind breakers, spraying of water mist and dust suppressant, dust screens at construction sites, covering of construction materials by tarpaulin, plastic, agri-shed, nets fences / screens, ensuring transportation of C&D materials and waste through covered vehicles etc.)	
S. No.	Detail of the non-conformity observed	Relevant statutes (Acts / Rules / Regulations/ Directions/ Orders etc.) not complied with
(i)	Nil	

9. In view of observations at Sl. No. 7 & 8 whether recommended for Closure:

(Yes/ No): No

If No, reasons thereof:

- 1) The C-DOT building has been operational since 2004 and no major repair work could be undertaken up to 2024. Therefore, renovation work of 80 washrooms were entrusted to CPWD as there was seepage from old pipelines which might be a health hazard to the employees. In addition, Polycarbonate sheet of the roof truss and minor wall repair works (grouting/plastering) were also proposed to be undertaken to prevent rain water entry inside the building by CPWD.
- 2) During the visit, no construction activity was observed. The building materials (to be used for cement plaster of mix) was stored inside the premises found covered with green net. The representative informed that only four washrooms are taken up for renovation at a time, considering the staff strength of approx. 1,500 personnel and the corresponding requirement of functional washrooms.
- 3) The staff informed that the renovation activities have been suspended for more than one and half month since implementation of GRAP guidelines. The scheduled completion period for the renovation works is March 2026; however, the timeline may be extended due to suspension of work, as only 48 washrooms have been renovated till date.
- 4) The Applicant was not present in the office. So, the inspection team interacted with Sh. Ashutosh Kumar, Scientist-D (Mob. No. 9163132701), who sits adjacent to the applicant's sitting place, regarding the issues related to poor housekeeping, improper cleaning of floors, or breathing discomfort/uneasiness while entering the building. He informed that no such issues were experienced. However, Mrs. Alpna Sethi, Scientist-G, stated that she had observed dust in the workplace area during the demolition of washrooms on the same floor 3-4 months ago, but no such issues are presently being experienced.

117

- 5) The store room was found to have adequate stock of floor-cleaning agents for use by housekeeping staff. All five roof floors of the C-DOT building appeared clean during the visit. The washrooms under renovation were found to be properly covered from the outside.
- 6) The noise level inside the 5G Lab (3rd Floor, Block-6) is found to be approximately 70 dB.
- 7) As per the procurement document available with the service staff, the Air Handling Unit (AHU) specifications stipulate that "Filter section 50 mm thick synthetic non woven pre filters of corrugated construction having face velocity not more than 150 MPM". On a random basis, the filter of AHU No. 105 was checked and was observed to be dirty.



Puneet Tyagi
Scientist B, CPCB
Team No. 4 (Flying Squad, CAQM)
E mail: puneettyagi.cpcb@gov.in





During rains, water drips from the roof. Further, truss components also needs to be strengthened, considering occupational safety issues. Accordingly, the roof truss may be strengthened and the sheets be replaced



Building Material - Covered



Washrooms under renovation are covered from outside

Washrooms covered



Floors of the C-Dot Building appeared Clean



Cleaning Agents Kit for Housekeeping



Washroom taken under Renovation



Renovated Washroom

CONDENSER WATER PUMPS

DESCRIPTION	UNIT	QTY.	RATE (RS.)	AMOUNT (RS.)
Supply, installation, testing and commissioning of Condenser Water horizontal split casing pumps, in cast iron body, bronze impeller complete with mechanical seals, TEFC squirrel cage induction motor, base plate, coupling, coupling guard, vibration isolation arrangement, flexible couplings at inlet and outlet, etc. as specified of the following capacity.	No	7	11508.00	805616.00

Flow Rate : 1200 USGPM
Head : 30 Metre WC
Recommended minimum motor rating : 40 HP

HOT WATER GENERATORS (HWG)

Supplying, installation, testing and commissioning of electrical resistance type hot water generator of 348 KW capacity fabricated from 10mm thick M.S. sheet complete with in and out connection heating elements, thermostat, safety device & control panels consisting of incoming MCCB outgoing contactors relays etc. with indication lamp, drain valve 50mm thick glass wool insulation finished with 26 gauge aluminium sheet. The HWG shall be tested for 200 PSIG pressure. The hot water generator shall have minimum 6 equal steps of capacity and shall be suitable for operation on 415 ± 10% volts, 3 phase, 50 Hz ± 5% AC supply.	No	3	429429.00	1288287.00
--	----	---	-----------	------------

AIR HANDLING UNITS (AHU's)

Supply, installation, testing and commissioning of double skin sectionalized construction air handling units comprising of -

Fan section with DIDW forward curved centrifugal fan, cooling/heating coil (OD 12" minimum) of copper tubes & aluminum fins construction, having face velocity not more than 170 FPM. Static pressure of the fan shall be 50mm WC.

Filter section with 50 mm thick synthetic non woven pre filters of corrugated construction having face velocity not more than 150 FPM.

TEFC squirrel cage induction motor (inside AHU rating), V belt drive package vibration isolators etc. mounted on PCC blocks.

The air handling units of the following capacities -

1000 CFM (Motor rating 2 H.P., 4 rows deep coil)	No	1	73153.00	73153.00
1500 CFM (Motor rating 3 H.P., 4 rows deep coil)	No	1	84407.00	84407.00
2000 CFM (Motor rating 5 H.P., 4 rows deep coil)	No	12	103540.00	1242480.00
2500 CFM (Motor rating 7.5 H.P., 4 rows deep coil)	No	46	151933.00	6988918.00
3000 CFM (Motor rating 10 H.P., 4 rows deep coil)	No	32	193574.00	6194368.00
3500 CFM (Motor rating 12.5 H.P., 4 rows deep coil)	No	16	241968.00	3871488.00
4000 CFM (Motor rating 20 H.P., 4 rows deep coil)	No	1	382647.00	382647.00

135



F5W9+8HG, Chhatarpur Internal Path, Chattarpur Enclave, Mehrauli, New Delhi, Delhi 110030, India

01 January 2026 13:19:51

Lat: 28.495676, Long: 77.168846





F5W9+8HG, Chhatarpur Internal Path, Chattarpur Enclave, Mehrauli, New Delhi, Delhi 110030, India

01 January 2026 13:20:32

Lat: 28.495676, Long: 77.168846





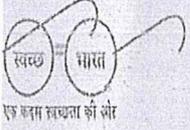
F5W9+8HG, Chhatarpur Internal Path, Chattarpur Enclave, Mehrauli, New Delhi, Delhi 110030, India

01 January 2026 13:21:17

Lat: 28.495676, Long: 77.168846

AHU 105 Filter





एक कदम सचता की ओर

भारत सरकार
Govt. of Indiaकार्यपालक अभियंता, 'क्यू' मंडल,
Executive Engineer, 'Q' Division,
के.लो.नि.वि., पूर्वी ब्लॉक-4, लेवल-4, आर.के.पुरम, नई दिल्ली,
C.P.W.D., East Block-4, Level-4, R.K. Puram, New Delhi
फोन नं० : 011-26185509 फैक्स नं०-26182773
Email ID : Deleecq.cpwd@nic.in

CPWD

CLASS

CLASS

सं० 54(1)(1)/क्यू मं०/ले०शा०/ए-1/2024-25/1062

दिनांक : 12/08/2024

सेवा में,

Girdhari Lal Chauhan and Sons
Rzc -3/6, Mahavir Enclave,
Dabri Palam Road, New Delhi -110045
E-mail-chauhanlalan@gmail.com
Ph.No -9313042769विषय : Upgradation & renovation work of Washrooms in R & D building at C-DOT campus,
Mandi road, New Delhi-110030. (SH :- Civil & Electrical work)

महोदय,

उपरोक्त कार्य के संबंध में Rs.4,27,84,741/- (Rupees Four Crore Twenty Seven Lakh Eighty Four Thousand Seven Hundred Forty One Only) (Civil Rs.3,70,36,361/-+ Elect.Rs. 57,48,380/-) की अनुमानित लागत वाली निविदा को आपके द्वारा निविदित राशि Rs.2,35,95,654/- (Rupees Two Crore Thirty Five Lakh Ninty Five Thousand Six hundred Fifty Four Only) (Civil Rs.1,96,29,271/- + Elect. Rs.39,66,382/-) पर भारत के राष्ट्रपति की ओर से स्वीकार कर लिया गया है जो कि अनुमानित लागत से 44.85 प्रतिशत कम (Civil 47.00 प्रतिशत कम + Elect. 31.00 प्रतिशत कम) है

- 1 आपसे अनुरोध है कि इस पत्र के जारी होने के 07 दिनों के भीतर Rs.11,79,783/- (Rupees Eleven Lakh Seventy Nine Thousand Seven Hundred Eighty Three Only) की निष्पादन गारंटी प्रस्तुत कर दें। निष्पादन गारंटी के.लो.नि.वि. के उस निर्धारित प्रपत्र में होगी जैसा कि के.लो.नि.वि. निर्माण कार्यों के लिए संविदा की सामान्य शर्तों के खण्ड-1 में दिया गया है तथा यह गारंटी 07 माह तक वैध होगी।
- 2 निर्धारित निष्पादन गारंटी के प्राप्त होने एवं विधुत संभाग से संबंधित शर्तों का अनुपालन करने के उपरांत कार्य आरंभ करने सम्बन्धी आवश्यक पत्र जारी किया जाएगा तथा उसके पश्चात् आपको कार्यस्थल सौंपा जाएगा।
- 3 कृपया ध्यान रहे कि कार्य पूरा करने के लिए निविदा में उल्लेखित (04 महीना) के अनुमत समय की गणना इस पत्र के जारी होने की तिथि के 10 दिन पश्चात् शुरू की जाएगी।
- 4 20 से अधिक लेबर लगाये जाने पर लेबर लाईसेंस लेना जरूरी है। आवश्यक लेबर लाईसेंस लेने हेतु प्रधान नियोक्ता द्वारा हस्ताक्षरित फार्म-5 संलग्न किया जाता है।
- 5 करार की धारा -19 अनुसार "The Contractor labour (Regulation and Abolition) Act 1970 के अंतर्गत लेबर लाईसेंस प्राप्त करें तथा नियमानुसार EPF एवं ESIC कटौती सुनिश्चित करें तथा संबंधित विभाग में रजिस्ट्रेशन करायें।
5. आप Building and other construction workers (Regulation of Employment & conditions of service) Act 1996 and Building and other Construction Workers welfare cess Act 1966 का अनुपालन भी सुनिश्चित करें।
- 7 करार की धारा-36 के अनुसार आवश्यक तकनीकी स्टाफ एवं कर्मचारियों की नियुक्ति कार्य प्रारंभ होने के पहले सुनिश्चित करें एवं ठेकेदार द्वारा प्रत्येक लेखा बिल/निश्चित बिल के साथ तकनीकी प्रतिनिधियों की नियुक्ति का प्रमाण (फार्म-16) की प्रति अथवा उनके द्वारा नियुक्त अभियंताओं को जारी सी.पी.एफ. कटौती के रूप में प्रस्तुत करना अनिवार्य है।

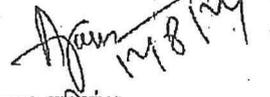
G/331

- 8 आप अपनी फर्म की PAN CARD की कॉपी 15 दिन के अंदर प्रस्तुत करें।
9. आप इस कार्य से संबंधित सभी जानकारिया cpwd.gov.in में contractor login पर जाकर समय समय पर upload करें।
10. अवार्ड पत्र जारी होने के तत्काल बाद आपको कार्य को निष्पादन करने का लिखित कार्यक्रम विवरण इस कार्यालय में देना अनिवार्य है।
11. At page no 54 of NIT. The item No 45 of schedule of quantity contains two items. This will be part of the agreement :

S.no	Description	Amended	Qty	Unit	Rate	Am
45	Providing and filling the joints with spun yarn, cement slurry and cement mortar 1:2 (1 cement : 2 fine sand) in S.C.I./ C.I. Pipes :	Providing and filling the joints with spun yarn, cement slurry and cement mortar 1:2 (1 cement : 2 fine sand) in S.C.I./ C.I. Pipes :				
45.1	100 mm dia pipe	100 mm dia pipe	100	each	198.1	198
45A		Providing and fixing bend of required degree with access door, insertion rubber washer 3 mm thick, bolts and nuts complete.				
45A.1		100 mm dia				
45A1.1	Sand cast iron S&S as per IS-3989	Sand cast Iron S&S as per IS-3989	200	each	705.2	141

भवदीय

भारत के राष्ट्रपति की ओर से तथा उनके लिए

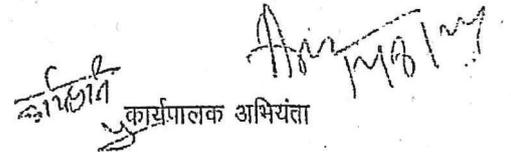


कार्यपालक अभियंता

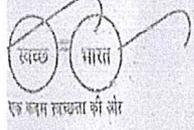
वयू मंडल, के.लो.नि.वि.,
आर.के.पुरम, नई दिल्ली।

प्रतिलिपि :-

- मुख्य अभियन्ता, NDZ-3, के.लो.नि.वि., नई दिल्ली को सूचनार्थ हेतु।
- कार्यपालक अभियंता(वै0), वैद्युत मंडल-302., के.लो.नि.वि., त्रिकूट भवन-2 तल-3, आर.के.पुरम, नई दिल्ली को सूचनार्थ एवं निर्देश दिया जाता है कि विद्युत संभाग के NIT में वर्णित शर्तों का अनुपालन संवेदक से करा कर इस कार्यालय को सूचित करें ताकि संवेदक को कार्य आरंभ करने संबंधित आवश्यक पत्र जारी किया जा सकें
- सहायक अभियन्ता, 4/वयू उपमंडल, के0लो0नि0वि0 को सूचनार्थ।
- करार हेतु।
- रोकड़िया।


 कार्यपालक अभियंता

127

SPEED POST
e-MAIL

भारत सरकार
Govt. of India
कार्यपालक अभियंता, 'क्यू' मंडल,
Executive Engineer, 'Q' Division,
के.लो.नि.वि., पूर्वी ब्लॉक-4, लेवल-4, आर.के.पुरम, नई दिल्ली,
C.P.W.D., East Block-4, Level-4, R.K. Puram, New Delhi
फोन नं० : 011-26185509 फैक्स नं०-26182773
Email ID : Deleecq.cpwd@nic.in



सं० 54(1)(1)/क्यू मं०/ले०शा०/ए-1/2024-25/1062

दिनांक : 12/08/2024

सेवा में,

Girdhari Lal Chauhan and Sons
Rzc -3/6, Mahavir Enclave,
Dabri Palam Road, New Delhi -110045
E-mail-chauhanlallan@gmail.com
Ph.No -9313042769

विषय : Upgradation & renovation work of Washrooms in R & D building at C-DOT campus, Mandi road, New Delhi-110030. (SH :- Civil & Electrical work)

महोदय,

उपरोक्त कार्य के संबंध में Rs.4,27,84,741/- (Rupees Four Crore Twenty Seven Lakh Eighty Four Thousand Seven Hundred Forty One Only) (Civil Rs.3,70,36,361/-+ Elect.Rs. 57,48,380/-) की अनुमानित लागत वाली निविदा को आपके द्वारा निविदित राशि Rs.2,35,95,654/- (Rupees Two Crore Thirty Five Lakh Ninty Five Thousand Six hundred Fifty Four Only) (Civil Rs.1,96,29,271 /- + Elect. Rs.39,66,382/-) पर भारत के राष्ट्रपति की ओर से स्वीकार कर लिया गया है जो कि अनुमानित लागत से 44.85 प्रतिशत कम (Civil 47.00 प्रतिशत कम + Elect. 31.00 प्रतिशत कम) है

- 1 आपसे अनुरोध है कि इस पत्र के जारी होने के 07 दिनों के भीतर Rs.11,79,783/- (Rupees Eleven Lakh Seventy Nine Thousand Seven Hundred Eighty Three Only) की निष्पादन गारंटी प्रस्तुत कर दें। निष्पादन गारंटी के.लो.नि.वि. के उस निर्धारित प्रपत्र में होगी जैसा कि के.लो.नि.वि. निर्माण कार्यों के लिए संविदा की सामान्य शर्तों के खण्ड-1 में दिया गया है तथा यह गारंटी 07 माह तक वैध होगी।
- 2 निर्धारित निष्पादन गारंटी के प्राप्त होने एवं विधुत संभाग से संबंधित शर्तों का अनुपालन करने के उपरांत कार्य आरंभ करने सम्बन्धी आवश्यक पत्र जारी किया जाएगा तथा उसके पश्चात् आपको कार्यस्थल सौंपा जाएगा।
- 3 कृपया ध्यान रहे कि कार्य पूरा करने के लिए निविदा में उल्लेखित (04 महीना) के अनुमत्य समय की गणना इस पत्र के जारी होने की तिथि के 10 दिन पश्चात् शुरू की जाएगी।
- 4 20 से अधिक लेबर लगाये जाने पर लेबर लाईसेंस लेना जरूरी है। आवश्यक लेबर लाईसेंस लेने हेतु प्रधान नियोक्ता द्वारा हस्ताक्षरित फार्म-5 संलग्न किया जाता है।
- 5 करार की धारा -19 अनुसार "The Contractor labour (Regulation and Abolition) Act 1970 के अंतर्गत लेबर लाईसेंस प्राप्त करें तथा नियमानुसार EPF एवं ESIC कटौती सुनिश्चित करें तथा संबंधित विभाग में रजिस्ट्रेशन कार्यों।
5. आप Building and other construction workers (Regulation of Employment & conditions of service) Act 1996 and Building and other Construction Workers welfare cess Act 1966 का अनुपालन भी सुनिश्चित करें।
- 7 करार की धारा-36 के अनुसार आवश्यक तकनीकी स्टाफ एवं कर्मचारियों की नियुक्ति कार्य प्रारंभ होने के पहले सुनिश्चित करें एवं टेकेदार द्वारा प्रत्येक लेखा बिल/निश्चित बिल के साथ तकनीकी प्रतिनिधियों की नियुक्ति का प्रमाण (फार्म-16) की प्रति अथवा उनके द्वारा नियुक्त अभियंताओं को जारी सी.पी.एफ. कटौती के रूप में प्रस्तुत करना अनिवार्य है।

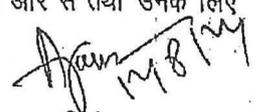
G/331

8. आप अपनी फर्म की PAN CARD की कॉपी 15 दिन के अंदर प्रस्तुत करें।
9. आप इस कार्य से संबंधित सभी जानकारिया cpwd.gov.in में contractor login पर जाकर समय समय पर upload करें।
10. अवार्ड पत्र जारी होने के तत्काल बाद आपको कार्य को निष्पादन करने का लिखित कार्यक्रम विवरण इस कार्यालय में देना अनिवार्य है।
11. At page no 54 of NIT. The item No 45 of schedule of quantity contains two items. This will be part of the agreement :

S.no	Description	Amended	Qty	Unit	Rate	Am
45	Providing and filling the joints with spun yarn, cement slurry and cement mortar 1:2 (1 cement : 2 fine sand) in S.C.I./ C.I. Pipes :	Providing and filling the joints with spun yarn, cement slurry and cement mortar 1:2 (1 cement : 2 fine sand) in S.C.I./ C.I. Pipes :				
45.1	100 mm dia pipe	100 mm dia pipe	100	each	198.1	198
45A		Providing and fixing bend of required degree with access door, insertion rubber washer 3 mm thick, bolts and nuts complete.				
45A.1		100 mm dia				
45A1.1	Sand cast iron S&S as per IS-3989	Sand cast Iron S&S as per IS-3989	200	each	705.2	141

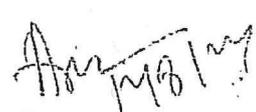
भवदीय

भारत के राष्ट्रपति की ओर से तथा उनके लिए


 कार्यपालक अभियंता
 वयू मंडल, के.लो.नि.वि.,
 आर.के.पुरम, नई दिल्ली।

प्रतिलिपि :-

1. मुख्य अभियंता, NDZ-3, के.लो.नि.वि., नई दिल्ली को सूचनार्थ हेतु।
2. कार्यपालक अभियंता(वै0), वैद्युत मंडल-302, के.लो.नि.वि., त्रिकूट भवन-2 तल-3, आर.के.पुरम, नई दिल्ली को सूचनार्थ एवं निर्देश दिया जाता है कि विद्युत संभाग के NIT में वर्णित शर्तों का अनुपालन संवेदक से करा कर इस कार्यालय को सूचित करें ताकि संवेदक को कार्य आरंभ करने संबंधित आवश्यक पत्र जारी किया जा सकें
3. सहायक अभियंता, 4/ वयू उपमंडल, के0लो0नि0वि0 को सूचनार्थ।
4. करार हेतु।
5. रोकड़िया।


 कार्यपालक अभियंता

129

SPEED POST
E-mail

भारत सरकार

Govt. of India

कार्यपालक अभियंता, 'क्यू' मंडल,

Executive Engineer, 'Q' Division,

के.लो.नि.वि., पूर्वी ब्लॉक-4, लेवल-4, आर.के.पुरम, नई दिल्ली,

C.P.W.D., East Block-4, Level-4, R.K. Puram, New Delhi

फोन नं० : 011-26185509 फैक्स नं०-26182773

Email ID: Deleecq.cpwd@nic.in

सं० 54(1)(1)/क्यू मं०/ले०शा०/ए-1/2024-25/1897

दिनांक : 13/08/2024

सेवा में,

Sh. Rajeev Kumar

Registrar & Head

Campus Infrastructure Division,

Centre for Development of Telematics,

C-DOT Campus, Mehrauli,

New Delhi-110030.

Sub :- Upgradation & renovation work of Washrooms in R & D building at C-DOT campus:

Ref:- 1) Your office E-mail dated 03.04.24 (copy enclosed)

2) Your office letter no. Campus/CPWD/2024/01 dated 04.04.24

3) मुख्य अभियंता, न०दि०अं०-3, कार्यालय का पत्र सं० 20(10)/2024-25/यो०शा०/न०दि०अं०-3/111 हि दिनांक 23.04.2024

4) Your office E-mail dated 13.05.2024

5) OM No. DG/SOP-2022/32 dated 01.05.2024

6) This office letter no 20(4)/यो०शा०/क्यू मं०/2024.25/11002 दिनांक 21/05/2024

7) सं० 54(1)(1)/क्यू मं०/ले०शा०/ए-1/2023-24/1862 दिनांक 12.08.2024

I am writing to inform you that the tender process for "Upgradation & renovation work of Washrooms in R & D building at C-DOT campus, Mandi road, New Delhi-110030" has been successfully completed. After careful consideration and evaluation of all submissions, we are pleased to announce that the agency Sh. Girdhari Lal And Sons has been selected, based on their proposal meeting our requirements and expectations.

The total Estimated amount of this work is Rs. 4,27,84,741.00 and the above agency has quoted the rate 55.15 % (below) which is 2,35,95,653.33 for this work.

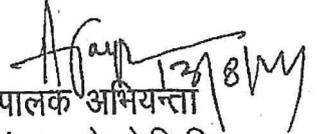
As the tender process now concluded, we are excited to move forward with the next phase of the project. Work is scheduled to commence shortly, and we will ensure close coordination with above agency to ensure smooth progression and timely delivery. We are committed to maintaining transparency and open communication throughout the project implementation.

P.T.O.

130

Should you have any queries or require further information regarding the project or the awarded agency, please do not hesitate to reach out to us. Your satisfaction and confidence in our services are our top priority, and we are dedicated to delivering a successful outcome for this project.

Thank you for your continued trust and support. We look forward to working closely with you and above agency to accomplish the project goals effectively.


कार्यपालक अभियन्ता
क्यू मंडल, के.लो.नि.वि.,
आर.के.पुरम, नईदिल्ली।

ANNEXURE- 4

(Reference Para 3.1.1.1(2) & 3.1.2.1 (5))

MEMORANDUM OF UNDERSTANDING

This MoU made at *Central for Development of Telematics, C-DOT Campus, Mandi Road, New Delhi on 20.05.2024* between Sh. Rajeev Kumar, Registrar & Head, Campus Infrastructure Division Incharge (herewith called the 'Client Department') and the terms 'CLIENT Department' shall mean and include its administrator, executors and assignee on ONE PART.

AND

CPWD through its Executive Engineer, *Sh. Ajay Kumar* having its office at *Q-Division, CPWD, East Block-4, R.K.Puram, New Delhi* OTHER PART.

WHEREAS, the client has agreed to entrust the work/ project relating to *Renovation & Upgradation of washrooms in main R&D building at C-DOT Campus, Mandi Road, New Delhi-110030.* (name of work) at *Central for Development of Telematics, C-DOT Campus, Mandi Road, New Delhi* hereinafter referred to as "Project" to CPWD on the terms and condition set forth hereinafter and where as CPWD through its Executive Engineer/Project Manager has agreed to undertake and complete the work/ project accordingly.

NOW, IT IS HEREBY AGREED BETWEEN THE PARTIES AS UNDER:

Responsibility of CPWD

- 1.1 The CPWD as an Executing Agency for the above work/ project shall carry out the entire planning and *Renovation & Upgradation of washrooms in main R&D building at C-DOT Campus, Mandi Road, New Delhi-110030.* for the intended use of the client including its project management, supervision and related services.
- 1.2 After receipt of A/A & E/S from the client department, the CPWD will prepare and submit various detailed architectural drawings and service plans to Local Bodies whose approvals are required before taking up the construction work. These Local bodies are independent organizations and CPWD has not control over them. These Local Bodies take their own time for approving the Plans. The time required to get such approvals is not included in the time of construction indicated in the estimate. Although CPWD will make all efforts to get such approvals early, it may be necessary for the client department also to pursue with Local Bodies for early approval.
- 1.3 CPWD does not bind itself to complete the work within the estimated cost. Necessary revised estimate will be submitted as and when required.
- 1.4 Any dispute arising out of the operation of the contract(s) for the subject work will be subject to arbitration as provided for in the contract agreement. CPWD will defend the arbitration proceedings as best as it can and get the Arbitrator's award examined by the appropriate authority. The decision of the competent authority in CPWD to accept the award or to challenge the same in a Court of Law will be binding on the client department.

- 1.5 The CPWD has no funds of its own for investing in the work. The client department should, therefore, ensure that adequate funds are available with CPWD for executing the work. In case the client department fails to provide funds as per requirements, it may be necessary for CPWD to suspend/ abandon the work. In such eventuality, the client department shall be solely responsible for all the consequences arising out of such stoppage/abandonment of work including claims of contractors for compensation/ damages.
- Responsibility of the Client:**
- 1.6 Assurance of funds for the full estimated cost of the work as worked out by CPWD including departmental charges shall be given by the client department while issuing the A/A & E/S of the work. If additional funds are required, the same will have to be provided by the client department on the Revised Estimates submitted by CPWD.
- 1.7 The client department should hand over vacant possession of land/site to CPWD for the project free of encumbrances or charges. CPWD may, if so required, take responsibility for demolition/ disposal of existing buildings/ structures.
- 1.8 Funds for making payment of all amounts which may be decreed by a Court of Law, Tribunal or by award of an Arbitrator in relation to the work will be made available by the client department promptly irrespective of it not being a party before the Court, Tribunal or Arbitrator. Such payments will be in addition to the payments made to the contractors for execution of work.
- 1.9 The client department will help CPWD in –
- Providing site for labour huts for the contractor's labour free of cost,
 - Providing free access to contractor's materials and labour to the site of work,
 - Providing electricity connection for execution of work on payment of usual charges, and
 - Sanction and release of load from the concerned Electricity Board/Authority
- 1.10 The realization of deposits for the execution of work and schedule of release of funds as per CPWD works Manual 2022, vide OM No. DG/SOP- 2022/32 dated 01.05.2024 as
- The initial deposit will be 50% of the A/A&E/S of the work upto Rs. 25 crore, maximum two installments are permitted.
 - The initial deposit will be 100% of the A/A&E/S of the work having completion period upto six months irrespective of (a) & (b) above.
 - After initial deposits are received, the balance amount shall be deposited in installments by the client department within 15 days of the requirement and statement of expenditure in Form 65-A by the Engineer-in-Charge.
 - The A/A& E/S for the works is Rs. 4,78,97,000/- and time for completion of work is 04 months. Hence it falls under category para 1.10 (a) & (b)

CLIENT Department

CPWD

राजीव कुमार
श्री. राजीव कुमार
सेन्टर फॉर
CENTRE FOR DEVELOPMENT OF
संचार एवं
Ministry of Communications
भारत सरकार
सी-डीओ परिसर, नई दिल्ली

21/5/24
07 June 24

RAJEEV KUMAR
Sh. Rajeev Kumar
Registrar & Head
Campus Infrastructure Division Incharge,
Central for Development of Telematics,
C-DO Campus, Mandi Road, New Delhi

Er. Ajay Kumar
Executive Engineer
'Q'-Division, CPWD,
R.K.Puram, New Delhi

21/5/24

13	Providing and fixing aluminium die cast body tubular type universal hydraulic door closer (having brand logo with ISI, IS : 3564, embossed on the body, door weight upto 35 kg and door width upto 700 mm), with necessary accessories and screws etc. complete.	75	each	1124.85	84364.00
14	Providing and fixing aluminium sliding door bolts, ISI marked anodised (anodic coating not less than grade AC 10 as per IS: 1868), transparent or dyed to required colour or shade, with nuts and screws etc. complete :				
	300x16 mm	225	each	303.25	68231.00
15	Providing and fixing aluminium tower bolts, ISI marked, anodised (anodic coating not less than grade AC 10 as per IS : 1868) transparent or dyed to required colour or shade, with necessary screws etc. complete :				
	200x10 mm	225	each	99.70	22433.00
16	Providing and fixing aluminium handles, ISI marked, anodised (anodic coating not less than grade AC 10 as per IS : 1868) transparent or dyed to required colour or shade, with necessary screws etc. complete :				
	125 mm	225	each	66.25	14906.00
17	Providing and fixing aluminium hanging floor door stopper, ISI marked, anodised (anodic coating not less than grade AC 10 as per IS : 1868) transparent or dyed to required colour and shade, with necessary screws etc. complete.				
	Twin rubber stopper	75	each	72.35	5426.00
	FLOORING				
18	Providing and laying rectified Glazed Ceramic floor tiles of size 300x300 mm or more (thickness to be specified by the manufacturer), of 1st quality conforming to IS : 15622, of approved make, in colours White, Ivory, Grey, Fume Red Brown, laid on 20 mm thick cement mortar 1:4 (1 Cement: 4 Coarse sand), jointing with grey cement slurry @ 3.3 kg/ sqm including grouting the joints with white cement and matching pigments etc., complete (for WC Area only).	500	sqm	1330.00	665000.00
19	Providing and laying Vitrified tiles in floor in different sizes (thickness to be specified by the manufacturer) with water absorption less than 0.08% and conforming to IS:15622, of approved brand & manufacturer, in all colours and shade, laid on 20 mm thick cement mortar 1:4 (1 cement: 4 coarse sand) jointing with grey cement slurry @3.3 kg/sqm including grouting the joints with white cement and matching pigments etc. The tiles must be cut with the zero chipping diamond cutter only . Laying of tiles will be done with the notch trowel, plier, wedge, clips of required thickness, leveling system and rubber mallet for placing the tiles gently and easily. (for washroom area except WC area).				

C- Nil D- Nil I- Nil O- Nil

C.Est.(C) AE(C)

C.Est(E)

AE(E)

EE(P)

P-51

	Glazed Vitrified tiles Matt/Antiskid finish of size				
	Size of Tile 600 x 600 mm	2000.00	sqm	1464.85	2929700.00
	ROOFING				
20	Providing and fixing on wall face unplasticised Rigid PVC rain water pipes conforming to IS : 13592 Type A, including jointing with seal ring conforming to IS : 5382, leaving 10 mm gap for thermal expansion, (i) Single socketed pipes.				
	110 mm diameter	100	metre	377.40	37740.00
21	Providing and fixing on wall face unplasticised - PVC moulded fittings/ accessories for unplasticised Rigid PVC rain water pipes conforming to IS : 13592 Type A, including jointing with seal ring conforming to IS :5382, leaving 10 mm gap for thermal expansion.				
21.1	Coupler				
	110 mm	20	each	136.15	2723.00
21.2	Bend 87.5°				
	110 mm bend	20	each	150.35	3007.00
21.3	Shoe (Plain)				
	110 mm Shoe	20	each	131.85	2637.00
22	Providing and fixing unplasticised -PVC pipe clips of approved design to unplasticised - PVC rain water pipes by means of 50x50x50 mm hard wood plugs, screwed with M.S. screws of required length, including cutting brick work and fixing in cement mortar 1:4 (1 cement : 4 coarse sand) and making good the wall etc. complete.				
	110 mm	50	each	371.30	18565.00
	FINISHING				
23	12 mm cement plaster of mix:				
	1:4(1 cement: 4 coarse sand)	1700.00	sqm	357.35	607495.00
24	Providing and applying plaster of paris putty of 2 mm thickness over plastered surface to prepare the surface even and smooth complete.	3000.00	sqm	262.70	788100.00
25	Finishing walls with water proofing cement paint of required shade:				
	New work (Two or more coats applied @ 3.84 kg/10 sqm)	900.00	sqm	116.90	105210.00
26	Providing and applying white cement based putty of average thickness 1 mm, of approved brand and manufacturer, over the plastered wall surface to prepare the surface even and smooth complete.	6500.00	sqm	156.05	1014325.00
27	Wall painting with premium acrylic emulsion paint of interior grade, having VOC (Volatile Organic Compound) content less than 50 grams/ litre of approved brand and manufacture, including applying additional coats wherever required to achieve even shade and colour.				
27.1	One coat	2500.00	sqm	95.45	238625.00

C- Nil D- Nil I- Nil O- Nil C.Est.(C) AE(C) C.Est.(E) AE(E) EE(P) P-52

135



सत्यमेव जयते

राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र
वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in
National Capital Region and
Adjoining Areas



F. No. 16014/13/2021/MERD/C&D

08th January, 2026

To

The Registrar & Head
Campus Infrastructure Division Incharge,
Centre for Development of Telematics (C-DOT)
Mandi Road, Mehrauli
New Delhi-110030

Subject: Implementation of dust mitigation measures during renovation works and strict compliance with GRAP directions issued from time to time

Sir/Madam,

It has come to the notice that renovation activities are being undertaken within the C-DOT Campus, New Delhi. In this regard, it is reiterated that civil renovation / repair works are a significant source of fugitive dust emissions and, if not properly managed, may contribute to deterioration of ambient air quality.

2. In view of the above, you are hereby directed to ensure that all ongoing and proposed renovation activities within the campus strictly adhere to the prescribed dust mitigation measures as per extant rules/guidelines/Directions issued by various authorities, including but not limited to the following:

- i. Complete covering of construction/renovation sites and building material with tarpaulin or other suitable material.
- ii. Regular water sprinkling on debris, construction material, and internal roads to prevent dust dispersion.
- iii. Prohibition on open storage of sand, soil, and construction material.
- iv. Proper handling, storage, and disposal of construction and demolition waste in accordance with applicable rules.
- v. Ensuring that debris is not dumped or allowed to accumulate in open areas.
- vi. Deployment of adequate housekeeping measures to maintain cleanliness in and around the work site.
- vii. Transportation of C&D material in covered conditions only.

3. Further, it is emphasized that all renovation activities must be carried out in **strict compliance with the Graded Response Action Plan (GRAP) directions**, as issued and amended from time to time by the Commission for Air Quality Management (CAQM) and other competent authorities. During periods of restrictive GRAP stages, the directions applicable to construction and renovation activities shall be followed scrupulously, without any deviation.

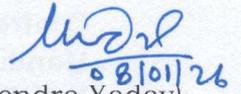
17 वी मंजिल, जवाहर व्यापार भवन (एस. टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग, नई दिल्ली-110001
17th Floor, Jawahar Vyapar Bhawan (S47 Building), Tolstoy Marg, New Delhi-110001

दूरभाष Tel:011-23701213, ई-मेल/E-mail: caqm.etf-moefcc@gov.in

136

4. Any non-compliance with the above directions or with GRAP orders shall invite appropriate action under the relevant provisions of law.
5. You are requested to ensure immediate compliance and sensitization of all contractors, agencies, and personnel engaged in renovation works within the campus.
6. This issues with the approval of the competent authority.

Yours faithfully,



(Gyanendra Yadav)

Under Secretary, CAQM



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 49]

नई दिल्ली, बृहस्पतिवार, जनवरी 25, 2018/माघ 5, 1939

No. 49]

NEW DELHI, THURSDAY, JANUARY 25, 2018/MAGHA 5, 1939

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 25 जनवरी, 2018

सा.का.नि. 94(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए, एतद्वारा निम्नलिखित नियम बनाती है, अर्थात् :—

1. (1) इन नियमों का नाम पर्यावरण (संरक्षण) संशोधन नियम, 2018 है।
(2) ये राजपत्र में इनके प्रकाशन की तारीख को प्रवृत्त होंगे।
 2. पर्यावरण (संरक्षण) नियम, 1986 में, अनुसूची-1 में, क्रम संख्या 105 और उससे सम्बन्धित प्रविष्टियों के पश्चात्, निम्नलिखित क्रम संख्याएं और प्रविष्टियां अन्तःस्थापित की जाएंगी, अर्थात् :—
- “106. पर्यावरणीय स्वीकृति की अपेक्षा वाली परियोजनाओं से संबंधित निर्माण एवं विध्वंस क्रियाकलापों के लिए धूल उपशमन उपायों का आज्ञापक कार्यान्वयन :
- (i) पर्यावरणीय स्वीकृति की अपेक्षा वाली कोई भी भवन अथवा अवसंरचना परियोजना धूल उपशमन उपायों सहित अनुमोदित पर्यावरणीय प्रबंधन योजना के बिना कार्यान्वित नहीं की जाएगी।
 - (ii) निर्माण स्थलों पर या वहां तक जाने वाली सड़कें खड्ग और ब्लैकटॉप (अर्थात् मेटेलिक सड़कें) होनी चाहिए।
 - (iii) पर्याप्त धूल उपशमन उपायों के बिना मिट्टी की खुदाई नहीं की जाएगी।
 - (iv) कोई भी मिट्टी या रेत या निर्माण और विध्वंस अपशिष्ट या धूल वाली कोई अन्य निर्माण सामग्री बिना ढके नहीं छोड़ी जाएगी।
 - (v) समुचित ऊंचाई अर्थात् भवन की ऊंचाई की 1/3 और अधिकतम 10 मीटर तक के विंड-ब्रेकर की व्यवस्था की जाएगी।
 - (vi) जल छिड़काव प्रणाली की व्यवस्था की जाएगी।
 - (vii) निर्माण स्थल पर जनता को आसानी से दिखाई देने के लिए धूल उपशमन उपायों का स्पष्ट तौर पर प्रदर्शन किया जाएगा।

107. सभी निर्माण एवं विध्वंस क्रियाकलापों के लिए धूल उपशमन उपायों का अनिवार्य कार्यान्वयन :

- (i) खुले क्षेत्र में भवन सामग्रियों की घिसाई तथा कटाई को प्रतिबंधित किया जाएगा।
- (ii) निर्माण सामग्री तथा अपशिष्ट का भंडारण केवल निर्धारित क्षेत्र के अंदर किया जाएगा और निर्माण सामग्री तथा अपशिष्ट को सड़क के किनारे भंडारण को प्रतिबंधित किया जाएगा।
- (iii) निर्माण सामग्री तथा अपशिष्ट ढोने वाले बिना ढके हुए किसी भी वाहन की अनुमति नहीं दी जाएगी।
- (iv) निर्माण तथा विध्वंस अपशिष्ट प्रसंस्करण और निपटान स्थल का अभिनिर्धारण किया जाएगा और स्थल पर अपेक्षित धूल उपशमन उपाय अधिसूचित किए जाएंगे।

नोट : उपरोक्त क्रम संख्यांक 106 और 107 उन नगरों और शहरों के लिए लागू होंगे जहां धूलकण 10/ धूलकण 2.5 राष्ट्रीय परिवेशी वायु गुणवत्ता मानकों में निर्धारित सीमाओं से अधिक हो।”

[फा. सं. न्यू-16017/172/2017-सीपीए]

रितेश कुमार सिंह, संयुक्त सचिव

नोट : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में का.आ. सं. 844(अ), तारीख 19 नवम्बर, 1986 द्वारा प्रकाशित किए गए थे और तत्पश्चात् उनमें निम्नलिखित अधिसूचनाओं द्वारा संशोधन किए गए थे, अर्थात् :-

का.आ. 433(अ), तारीख 18 अप्रैल, 1987; सा.का.नि. 176(अ), तारीख 2 अप्रैल, 1996; सा.का.नि. 97(अ), तारीख 18 फरवरी, 2009; सा.का.नि. 149(अ), तारीख 4 मार्च, 2009; सा.का.नि. 543(अ), तारीख 22 जुलाई, 2009; सा.का.नि. 739(अ), तारीख 9 सितम्बर, 2010; सा.का.नि. 809(अ), तारीख 4 अक्तूबर, 2010; सा.का.नि. 215(अ), तारीख 15 मार्च, 2011; सा.का.नि. 221(अ), तारीख 18 मार्च, 2011; सा.का.नि. 354(अ), तारीख 2 मई, 2011; सा.का.नि. 424(अ), तारीख 1 जून, 2011; सा.का.नि. 446(अ), तारीख 13 जून, 2011; सा.का.नि. 152(अ), तारीख 16 मार्च, 2012; सा.का.नि. 266(अ), तारीख 30 मार्च, 2012; सा.का.नि. 277(अ), तारीख 31 मार्च, 2012; सा.का.नि. 820(अ), तारीख 9 नवम्बर, 2012; सा.का.नि. 176(अ), तारीख 18 मार्च, 2013; सा.का.नि. 535(अ), तारीख 7 अगस्त, 2013; सा.का.नि. 771(अ), तारीख 11 दिसम्बर, 2013; सा.का.नि. 2(अ), तारीख 2 जनवरी, 2014; सा.का.नि. 229(अ), तारीख 28 मार्च, 2014; सा.का.नि. 232(अ), तारीख 31 मार्च, 2014; सा.का.नि. 325(अ), तारीख 7 मई, 2014; सा.का.नि. 612(अ), तारीख 25 अगस्त, 2014; सा.का.नि. 789(अ), तारीख 11 नवम्बर, 2014; का.आ. 3305(अ), तारीख 7 दिसम्बर, 2015; का.आ. 4(अ), तारीख 1 जनवरी, 2016; सा.का.नि. 35(अ), तारीख 14 जनवरी, 2016; सा.का.नि. 281(अ), तारीख 7 मार्च, 2016; सा.का.नि. 496(अ), तारीख 9 मई, 2016; सा.का.नि. 497(अ), तारीख 10 मई, 2016; सा.का.नि. 978(अ), तारीख 10 अक्तूबर, 2016; सा.का.नि. 1016(अ), तारीख 28 अक्तूबर, 2016 और अंतिम बार अधिसूचना संख्यांक सा.का.नि. 1265(अ), तारीख 13 अक्तूबर, 2017 द्वारा संशोधित किए गए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**NOTIFICATION**

New Delhi, the 25th January, 2018

G.S.R. 94(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely: -

1. (1) These rules may be called the Environment (Protection) Amendment Rules, 2018.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Environment (Protection) Rules, 1986, in Schedule-I, after serial number 105 and the entries relating thereto, the following serial numbers and entries shall be inserted, namely: -

“106. Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance:

- (i) No building or infrastructure project requiring Environmental Clearance shall be implemented without approved Environmental Management Plan inclusive of dust mitigation measures.

- (ii) Roads leading to or at construction sites must be paved and blacktopped (i.e. metallic roads).
- (iii) No excavation of soil shall be carried out without adequate dust mitigation measures in place.
- (iv) No loose soil or sand or Construction & Demolition Waste or any other construction material that causes dust shall be left uncovered.
- (v) Wind-breaker of appropriate height i.e. 1/3rd of the building height and maximum up to 10 meters shall be provided.
- (vi) Water sprinkling system shall be put in place.
- (vii) Dust mitigation measures shall be displayed prominently at the construction site for easy public viewing.

107. Mandatory Implementation of Dust Mitigation Measures for all Construction and Demolition Activities:

- (i) Grinding and cutting of building materials in open area shall be prohibited.
- (ii) Construction material and waste should be stored only within earmarked area and road side storage of construction material and waste shall be prohibited.
- (iii) No uncovered vehicles carrying construction material and waste shall be permitted.
- (iv) Construction and Demolition Waste processing and disposal site shall be identified and required dust mitigation measures be notified at the site.

Note : The serial numbers 106 and 107 above shall apply to cities and towns where value of particulate matter 10/ particulate matter 2.5 exceeds the prescribed limits in National Ambient Air Quality Standards.”

[F. No. Q-16017/172/2017-CPA]

RITESH KUMAR SINGH, Jt. Secy.

Note : The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number S.O. 844(E), dated the 19th November, 1986 and subsequently amended *vide* the following notifications, namely:—

S.O. 433(E), dated the 18th April, 1987; G.S.R. 176(E), dated the 2nd April, 1996; G.S.R. 97 (E), dated the 18th February, 2009; G.S.R. 149(E), dated the 4th March, 2009; G.S.R. 543(E), dated the 22nd July, 2009; G.S.R. 739(E), dated the 9th September, 2010; G.S.R. 809(E), dated the 4th October, 2010; G.S.R. 215(E), dated the 15th March, 2011; G.S.R. 221(E), dated the 18th March, 2011; G.S.R. 354(E), dated the 2nd May, 2011; G.S.R. 424(E), dated the 1st June, 2011; G.S.R. 446(E), dated the 13th June, 2011; G.S.R. 152(E), dated the 16th March, 2012; G.S.R. 266(E), dated the 30th March, 2012; G.S.R. 277 (E), dated the 31st March, 2012; G.S.R. 820 (E), dated the 9th November, 2012; G.S.R. 176(E), dated the 18th March, 2013; G.S.R. 535(E), dated the 7th August, 2013; G.S.R. 771(E), dated the 11th December, 2013; G.S.R. 2 (E), dated the 2nd January, 2014; G.S.R. 229 (E), dated the 28th March, 2014; G.S.R. 232 (E), dated the 31st March, 2014; G.S.R. 325 (E), dated the 7th May, 2014; G.S.R. 612(E), dated the 25th August, 2014; G.S.R. 789 (E), dated the 11th November, 2014; S.O. 3305 (E), dated the 7th December, 2015; S.O. 4(E), dated the 1st January, 2016; G.S.R. 35(E), dated the 14th January, 2016; G.S.R. 281(E), dated the 7th March, 2016; G.S.R. 496(E), dated the 9th May, 2016; G.S.R. 497(E), dated the 10th May, 2016; G.S.R. 978(E), dated the 10th October, 2016; G.S.R. 1016(E), dated the 28th October, 2016 and lastly amended *vide* notification GSR 1265(E) dated the 13th October, 2017.



No.: CM-13011/2/2026-LAW-HO-CPCB-HO

January 19, 2026

To,

The Member Secretary,
Delhi Pollution Control Committee,
6th Floor, C Wing, Delhi Secretariat,
IP Estate, Delhi-110002

Subject: Hon'ble NGT Original Application No. 663/2025 Shubham Verma Versus Central
Pollution Control Board & Ors. - reg.

Ref.: Hon'ble NGT (PB) order dated December 23.12.2025 in Original Application No.
663/2025.

Sir/Madam,

This is in reference to the above-cited order of the Hon'ble National Green Tribunal (NGT)
(copy enclosed).

2. The issues raised in the matter are about the construction activities involving extensive demolition and construction inside office campus of the applicant in Mahrauli, Delhi inspite of the restriction imposed by GRAP-III and GRAP-IV.
3. Central Pollution Control Board (CPCB) has been impleaded as Respondent No. 1 in the matter and and may be required to file its response/reply before the Hon'ble Tribunal.
4. In this regard, it is requested that the matter may kindly be examined at the appropriate level. Further, necessary action, as deemed fit, may please be taken, and the status report in this matter may be provided to this office at the earliest.

Encl.: As above

Yours faithfully,


(Sharandeep Singh)

Additional Director & Head-UPC-I

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.

Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष /Tel : 43102030, 22305792, वेबसाइट /Website: www.cpcb.nic.in